

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata**

**ORDER SHEET**



COURT NO. : 1

29.08.2018

O.A./350/696/2018

(SB)

AMALENDU HALDER  
 -V/S-  
 D/O INDIA POST

ITEM NO:18

FOR APPLICANTS(S) Adv. :

Mr. S.Saha

FOR RESPONDENTS(S) Adv.:

Mr. B.B.Chatterjee

Notes of The Registry	Order of The Tribunal
	<p>Heard Mr. S.Saha, Ld. Counsel for the applicant, and Mr. B.B.Chatterjee, Ld. Counsel appearing for the Official Respondents, on whom a copy of the O.A. has been served.</p>
	<p>2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:</p> <p>"a. Direct the concerned respondent authorities to consider the representations dated 4th April, 2018 and 11th May, 2018 submitted by the applicant and immediately disburse and/or pay the pension and retirement benefits of the applicant.</p> <p>b. Direct the concerned authorities to pay the arrears of the pension and retirement benefits of the applicant due from September, 2016 till date.</p> <p>c. Direct the concerned authorities to pay an interest @ 15% up the total arrear of the pension and retirement benefits of the applicant due from September, 2016 till date.</p> <p>d. Any other order....."</p>
	<p>3. Mr. Saha, Ld. Counsel for the applicant, at the outset submitted that two letters were sent by him to the Respondents on 04.04.2018 and 11.05.2018 for consideration of the case of the applicant, which has not been responded and, therefore, he has approached this Tribunal.</p>
	<p>4. I find that both the letters have been sent by the concerned Advocate and in my considered view and Advocate being the officer of the Court, such letters will not form a cause of action for the applicant to approach the Tribunal. However, having heard the Ld. Counsels, without going into the merit of the matter, I dispose of this O.A. by granting liberty to the applicant to make a comprehensive representation to Respondent No.2 within a period of one week from the date of receipt of copy of this order. If the applicant prefers representation within one week then Respondent No.2 is directed to consider the case of the applicant as per his representation as per rules and regulations in force and pass a reasoned and speaking order within a period of six weeks</p>

from the date of receipt of copy of this order. If after such consideration applicant's grievance is found to be genuine then expeditious steps may be taken by the Official Respondents to grant him retiral benefits as admissible within a further period of three months therefrom.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
6. Copy of this order be given to the Ld. Counsels for both the sides.
7. The applicant is at liberty to annex copy of this order along with his representation to be preferred.

(A.K. PATNAIK)  
MEMBER (J)

RK